SUPREME COURT OF INDIA

F. No. /Judl.(I)/2021 20th April, 2021

CIRCULAR

In continuation of Standard Operating Procedure (SOP) dated 04.07.2020 and circular(s) issued earlier regarding mentioning of matter(s), it is hereby notified for the information of all concerned:

(a) only urgent matters will be listed for hearing w.e.f. 22.04.2021.

and

(b) the Advocate-on-Record/Party-in-Person may send signed and verified mentioning-application along with synopsis containing the grounds of urgency not exceeding one page in the **fresh matter** only by e-mail at the email address **mention.sc@sci.nic.in** on working days by 1.00 PM (Monday to Friday) and by 11.30 AM (Saturday) and the same shall be processed for listing on the next to next working day, subject to availability of the concerned Bench and approval of the Competent Authority. The mentioning applications received thereafter shall be processed for listing on the working day after the next to next working day.

and

the Advocate-on-Record/Party-in-Person may send signed and verified mentioning-application along with synopsis containing the grounds of urgency not exceeding one page in the IA (Interlocutory Application) in pending matter and Miscellaneous Application (MA) in disposed of matter only by e-mail at the email address mention.an.sc@sci.nic.in on working days by 1.00 PM (Monday to Friday) and by 11.30 AM (Saturday) and the same shall be processed for listing on the next to next working day, subject to availability of the concerned Bench and approval of the Competent Authority. The mentioning applications received thereafter shall be processed for listing on the working day after the next to next working day, subject to availability of the concerned Bench and approval of the Competent Authority.

and

(d) Matter for Urgent listed mentioning shall be considered as per the guidelines laid down in circular Number F.No. 9/Judl.(I)/2019 dated 23rd January, 2019. (Annexure -I)

Sd/-(Vinod Singh Rawat) Registrar (J-II) 20.04.2021 Sd/-(Anil Laxman Pansare) Registrar (J-I) 20.04.2021



SUPREME COURT OF INDIA

F. No. F.9/Judl.(I)/2019 23rd January, 2019

CIRCULAR

It is hereby notified for the information of all concerned that the following categories of matters shall be treated as matters of urgent nature for listing as `Listed Mentioning':

- 1. Matters in which death penalty has been awarded;
- 2. Petition for habeas corpus and matters relating to it;
- 3. Matters relating to imminent apprehension of demolition of property;
- 4. Matters relating to dispossession/eviction;
- 5. Matters for anticipatory bail and matters filed against orders refusing/granting bail;
- 6. Matters relating to Admission in Educational Institutions where schedule for admission in any educational institution is going to close and session is yet to start;
- 7. Matters relating to Contempt of Court where specific date has been fixed by the High Court for reporting compliance;
- 8. Election matters where the notification has already been issued and the last date fixed for filing of nomination/withdrawal/election is going to expire;
- 9. Matters relating to leases, govt. contracts and contracts by local bodies matters in which date of auction/bidding of tender has been fixed;
- 10. Transfer Petitions seeking transfer of matters which are fixed for final hearing or for personal appearance;
- 11. Matters in which date of auction or sealing of the premises is fixed or action for attachment of accounts or encashment of Bank Guarantee has been initiated;
- 12. Matters pertaining to custody of child;
- 13. Matters pertaining to medical termination of pregnancy:
- 14. IAs filed in above mentioned categories of matters; and
- 15. Any other matter which, in the opinion of concerned Registrar, requires listed mentioning.

The following matters shall not be treated as matters of urgent nature for listing as `Listed Mentioning':

- 1. Matters arising out of interlocutory orders;
- 2. Matters relating to remand orders:
- 2. Matters relating to pre-deposit of tax, penalty etc.;
- 4. Matters arising out of life sentence or sentence for more than one year;
- 5. Service matters involving transfer/reversion, dismissal and removal from service;
- 6. Transport matters, except those relating to cancellation of permits and needing urgent interim orders;
- 7. Matters relating to decrees and their execution etc.;
- 8. Matters deleted due to excess matters;
- 9. Pending matters:
- 10. Fresh unregistered/not verified matters;

- Matters filed with an application for delay in filing/refiling; 11.
- 12. Matters where the time granted by the High Court/this Hon'ble Court has expired;

Unregistered applications in pending matters; 13.

Special Bench or Part-heard or matters referred to larger Bench; 14.

15. Matters in which no application for interim relief/directions has been filed; and

Application for early hearing. 16.

However, all other requirements of completing the formalities for 'Listed Mentioning' applicable at present, shall continue.

The above norms/guidelines shall come into force with immediate effect.

[Děepak Jain] Registrar (J-II) 23.01.2019

[Surya Pratap Singh] 23 Registrar(J-I)

23.01.2019